

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1053/(MAH)/2017

CORAM:

Present:

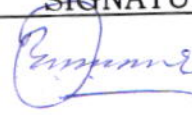
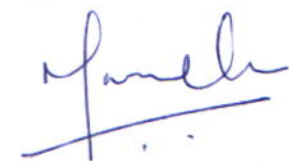

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Amar Remedies Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	ANIL GOEL	INSOLVENCY PROFESSIONAL	
02	Abbas Mandviwala. 1/b Ramal-Shah & Co.	Adv. for Resolution Professional	
3.	Simrit Parohit a/w Ashish Pyasi	Advocate i/b Omic & Omic Associates Adv. for automobile management	

ORDER

CP No. 1053/I&BP/NCLT/MB/MAH/2017

On representation made by IDBI, this Bench having passed an order on 08.12.2017 directing the Insolvency Resolution Professional (IRP) to present and make report, responding to the same, the Resolution Professional appeared and filed his report explaining about the winding up proceeding and the response of the Resolution Professional in respect to the winding up proceeding.

However, since IDBI Bank Ltd. which has raised their grievance is not present today, list this matter on 03.01.2018 directing the RP to send a copy of this order to IDBI Bank Ltd. asking them to present on the next date of hearing.

List this matter on 03.01.2018.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)